

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
31-05-2024 AT 10:30 AM**

**CP No. 69/241/HDB/2023
AND
IA(CA) 133, 101 & 147/2024 in CP No. 69/241/HDB/2023
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Dr. Mudumala Issac Abhilash

...Petitioner

AND

M/s.Thrithva Health Care Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(CA) 133/2024

Orders not pronounced. **For orders on 07.06.2024.**

IA(CA) 101/2024

Orders not pronounced. **For orders on 07.06.2024.**

IA(CA) 147/2024

Learned Counsel Mr Naresh Kumar Sangam, for applicant present physically. This being an application filed by the 4th respondent in the company petition seeking to set aside the order dated 18.01.2024 whereby the applicant was set ex-parte for non-appearance.

Learned counsel is now stated that notice of this application was given to the respondent. No counter filed. Perused the affidavit. Learned counsel for the company petition reports no objection.

In this back drop, this application is allowed and counter in the main company petition shall file within three days from today and copy be served on the company petitioner and rejoinder if any to the same shall be filed by the company petitioner within a week thereafter.

With these observations, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)